

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 121
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda

.... Applicant/petitioner

Vs.

M/s. Rathi Super Steels Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016(CIRP)

Order delivered on 05.03.2020

Coram:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the applicant

For the Respondent

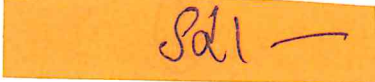
Mr. Jasmeet Singh, Mr. Saif Ali, Adv. for RP
Mr. Joby P. Varghese, Adv. for Federal Bank
Mr. Sumeet Batra, Adv. for Karnatka Bank
Mr. Tushar Jain, Adv. for R-34 in CA No.
1523/2020.

Mr. Atul Shanker Mathur, Ms. Priya Singh,
Mr. Prabhal Mahapatra, Mr. S. Tripathi,
Advs. for R-4 in CA-2588/19

ORDER

List on 24.03.2020.


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)